

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 58/MP/2023

Subject : Petition under Section 79(1)(b) read with Section 79(1)(t) of the Electricity Act, 2003 and applicable laws and provisions inter alia seeking payment of compensation for breach of provisions of the Power Purchase Agreement dated 21.7.2017 executed by and between Wind Five Renergy Private Limited and PTC India Limited.

Petitioner : Wind Five Renergy Limited (WFRL)

Respondents : PTC India Limited (PTCIL) and Ors.

Petition No. 215/MP/2023

Subject : Petition under Section 79(1) (f) of the Electricity Act, 2003 for adjudication of disputes between the Petitioner and the Respondents under the Power Purchase Agreement dated 21.07.2017 and Amendments thereof-entered between the Petitioner and the Respondent No.1 and the back-to-back Power Sale Agreement dated 27.06.2017 entered between the Petitioner and Respondent No. 3 and 4 and the alleged termination of PPA by Respondent No.1.

Petitioner : PTC India Limited (PTCIL)

Respondents : Wind Five Renergy Limited (WFRL) and Ors.

Date of Hearing : **10.9.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Sanjay Sen, Sr. Advocate, WFRL
Shri Aniket Prasoon, Advocate, WFRL
Shri Aman Sheikh, Advocate, WFRL
Ms. Archita Kashyap, Advocate, WFRL
Ms. Tanya Bajaj, Advocate, WFRL
Ms. Neha Dabral, Advocate, WFRL
Shri MG Ramachandran, Senior Advocate, SECI
Ms. Anushree Bardhan, Advocate, SECI
Ms. Ritika Singh, Advocate, SECI
Ms. Shrishti Khindaria, Advocate, SECI
Ms. Rashmi Vaish, Advocate, SECI
Shri Harsh Jain, Advocate, SECI



Shri Ayush Sharma, Advocate, SECI
Shri Ravi Kishore, Advocate, PTCIL
Ms. Deepti Dash, Advocate, PTCIL
Ms. Rohini Prasad, Advocate, Bihar Discoms
Ms. Akshika Ranjan, Advocate, Bihar Discoms
Ms. Anupama Jha, Advocate, Bihar Discoms
Ms. Ipsita Parida, Advocate, Bihar Discoms
Shri Gajendra Sinh Vasava, WRLDC

Record of Proceedings

During the hearing, the learned Senior Counsel, along with the learned Counsels appearing for the parties, advanced their submissions in both the Petitions and concluded their arguments.

2. At the request of the parties, the Commission also permitted both sides to file their respective written submissions, if any, within two weeks, with a copy to the other side.
3. Subject to the above, the Commission reserved the matters for orders.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

